CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 13th day of JANUARY 2005.

Contempt Application no.111 of 2004 in Original Application no. 263 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman Hon'ble Mr. S.C. Chaube, Administrative Member.

H.C. Pandey, S/o Late Sri Shiv Datt, R/o 902-Janakpuri, Avas Vikas Colony, Bareilly

... Applicant

By Adv : Sri G.S.D. Mishra

VERSUS

- Ms Shashi Mishra, Secretary ICAR,
 Krishi Bhawan, New Delhi.
- Dr. M.P. Yadav, Director, IVRI,
 Izatnagar, Bareilly.
- 3. Shri S.P. Pandey, Asstt. Admn. Officer (EI), IVRI, Izatnagar, (UP).

... Respondents

By Adv : Sri B.S. Sirhoi.

ORDER

By Justice S.R. Singh, VC.

The Tribunal by order dated 17.3.2004 disposed of 03 connected cases in OA nos 263 of 2004, 264 of 2004 & 265 of 2004 with a direction to the Competent Authority to consider and decide the representations of the applicants dated 17.2.2004 by means of a reasoned and speaking order as early as possible before making any recruitment on the basis of advertisement dated 04.03.2004.

2. In the counter affidavit filed today, the respondents have stated that the order aforestated has been complied with.

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They have filed copies of the identically worded orders dated 31.12.2004 whereby the representations of the applicants dated 17.02.2004 has been disposed of with the remark that they may appearafresh in the next LDCE as and when conducted.

In the circumstances, therefore, we find no good ground to press this contempt application any further.

The Contempt Application no. 111 of 2004 is therefore, dismissed. Notices issued are discharged.

Shauh Member A

Vice-Chairman

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